## **Reservation in Central Education Institutes**

## 1682. SHRI K. SOMAPRASAD: SHRI ELAMARAM KAREEM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the list of Central Educational Institutions presently exempted from Central Educational Institutions (Reservation in Admissions) Act, 2006;
- (b) the list of programmes of study exempted from reservation norms, if any, in the institutions covered under the same Act;
- (c) whether the Ministry is contemplating any amendments to the same Act to bring in relaxations or exemptions from reservation norms to any institution(s); and
- (d) the details of the applicability of existing reservation norms in the Higher Education Institutions/Central Educational Institutions conferred with the status of Institutions of Eminence'?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) The Central Educational Institutions (Reservation in Admission) Act, 2006 has been notified on January, 2007 which is available at <a href="https://mhrd.gov.in/sites/upload\_files/mhrd/files/upload\_document/CEI-ResAdm-2006.pdf">https://mhrd.gov.in/sites/upload\_files/mhrd/files/upload\_document/CEI-ResAdm-2006.pdf</a>. The section 4 of the Act <a href="https://inter-alia">inter-alia</a> states that provision of the act shall not to be applicable in the following Institutions/Curriculum:—

- a Central Educational Institution established in the tribal areas referred to in the Sixth Schedule to the Constitution;
- the institutions of excellence, research institutions, institutions of national and strategic importance specified in the Schedule to the Act;
- (iii) a Minority Educational Institution as defined in the Act;
- (iv) a course or programme at high levels of specialisation, including at the postdoctoral level, within any branch of study or faculty;
- (c) The above act, 2006 has been amended as Central Educational Institutions (Reservation in admission) Amendment Act, 2012 and notified on 19th June, 2012. At present, no amendment in the Act, 2006 is under consideration.

(d) Section 15 of the UGC (Institution of Eminence Deemed to be Universities) Regulations, 2017 states that the Public Institutions of Eminence shall implement the reservation policy in admissions and recruitment in accordance with any Act of Parliament for the time being in force.

## Mental health services in educational institutions

1683. SHRI BINOY VISWAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry has passed any notification/orders to ensure mandatory mental health services in educational institutions at either the school or university level, if so, the details thereof;
  - (b) details of provisions in mental health services in educational institutions;
- (c) the percentage of schools and universities affiliated to the Central Government bodies such as CBSE and UGC having functioning mental health services; and
- (d) if not, what steps the Ministry is taking to deal with the prevalent mental health challenges faced by students in educational institutions?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (d) Education is a subject in the Concurrent List of the Constitution and majority of the schools are under the control of the respective State Governments. Under the Integrated scheme for School Education - Samagra Shiksha, effective from the year 2018-19, there is a provision for supporting States and UTs on interventions related to Guidance and Counselling in schools. Funds have been provided to the States/UTs in order to encourage teachers to function as the first level counsellors in schools. Also, State-specific projects are funded to address the issues of adolescent children. In order to alleviate stress and improve mental health of students, there is a provision for providing Sports equipments to Schools under Sports and Physical Education component of Samagra Shiksha.

Department of School Education and Literacy, Ministry of Human Resources Development and Ministry of Health and Family Welfare have jointly developed comprehensive School Health Programme (SHP) under Ayushman Bharat to foster the